

ITEM NO.28

COURT NO.12

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 1355/2021

AYUSH PATEL & ORS.

Petitioner(s)

VERSUS

NATIONAL BOARD OF EXAMINATION & ORS.

Respondent(s)

WITH

W.P.(C) No. 591/2022 (X)

(IA No. 164480/2022 - EARLY HEARING APPLICATION, IA No. 138276/2022 - EARLY HEARING APPLICATION, IA No. 107182/2022 - EX-PARTE AD-INTERIM RELIEF, IA No. 116915/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 110301/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-06-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
(VACATION BENCH)

For Petitioner(s)

Ms. Charu Mathur, AOR
Ms. Tanvi, Adv.
Ms. Avni Bansal, Adv.

For Respondent(s)

Mr. Naresh Kaushik, Sr. Adv.
Mr. Vardhman Kaushik, Adv./AOR
Mr. Anand Singh, Adv.
Ms. Shikha John, Adv.
Mr. Manoj Joshi, Adv.
Mr. Nishant Gautam, Adv.
Mr. Dhruv Joshi, Adv.

Mr. Gaurav Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

W.P.(C) No. 591/2022

This writ petition has become infructuous with the passage of

time.

In case the petitioners still have any grievance with regard to the National Eligibility-cum-Entrance Test-Under Graduate (NEET-UG) and/or National Eligibility-cum-Entrance Test-Post Graduate (NEET-PG) held in the year 2024, they may file fresh petitions on admissible grounds.

Recording the aforesaid, the writ petition is dismissed as infructuous.

(DEEPAK GUGLANI)
AR-cum-PS

(RANJANA SHAILEY)
COURT MASTER (NSH)